

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 396/2002

DATE OF ORDER: 15.08.2003

Smt. Uma Devi wife of Late Shri Mangilal, aged about 46 years.
Resident of Gali No. 8, Sogaria, Kota Junction, Kota (Rajasthan).

.... Applicant.

VERSUS

1. Union of India through General Manager, Western Railway,
Churchgate, Mumbai.

2. Divisional Railway Manager, Western Railway, Kota Junction,
Kota (Rajasthan).

... Respondents.

Mr. Rajveer Sharma, Counsel for the applicant.

Mr. S.R. Samatha, Proxy counsel for
Mr. Tej Prakash Sharma, Counsel for the respondents.

CORAM:

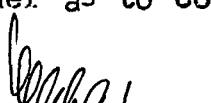
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty to file a substantive OA for same and other cause of action.

2. The prayer is allowed. The present OA is dismissed as withdrawn with liberty reserved to the applicant to file substantive OA for same and other reliefs. The period during ^{which} the present OA remained pending before this Tribunal shall constitute ^{sufficient} ~~substantive~~ cause for condonation of delay.

3. The OA is disposed of accordingly with no order as to costs.


(M.L. CHAUHAN) -
MEMBER (J)